

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/819/2021**

This the 12th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Nisha Bhagat, Age 28 years, W/o Sh. Amit Kumar, R/o Village Ghagwal, Tehsil Gaghwal, District Samba.

.....Applicant

(Advocate:- Mr. F S Butt-**Not Present**)

**Versus**

1. Jammu & Kashmir, Service Selection Board, through its Chairman, Sehkari Bhawan, Rail Head Complex, Jammu and one another

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed dates i.e. 23.02.2021 and 27.04.2021 also, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 12.05.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*